

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P No. 43/2013

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> December 2017, 10.30 A.M

Name of the Company	Housing & Urban Development Corporation Ltd. -Vs- Pragati Social Infrastructure & Development Ltd & Ors		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. Sohail Haque, Adv. for  
2. Mr. S. Dandoo, Adv. resp. 9 & 10 13/12/17
1. Siddhanta Banerjee, Adv.  
2. Vikas Bhatti, Adv.  
3. Arpita Hazra, Adv. } for  
petitioners 13/12/17
1. Aniruddha Roy, Adv.  
2. Debijyoti Saha, Adv. } for Res. 1, 2, 5 & 6 13/12/17
1. Ayon Jain, Adv. for Res. 1 & 2

ORDER

Ld. Counsel for the petitioners and the respondent nos.  
1, 2, 5, 6, 9 and 10 are present.

Pleadings are complete. Both the parties are directed to file their written submissions within 3 weeks from today with a copy in advance the opposite party(ies).

I.A.No. 456/KB/2017 has been filed with a prayer that respondent no. 1 be directed to make available true copy of the audited account for the financial years 2012-13 to 2015-16. Objections against this application may be filed within 15 days. Thereafter rejoinder, if any, may be filed within 7 days. This I.A. will be heard along with the main C.P. on 15/02/2018.

List it on 15/02/2018 for hearing.

sd

(Jinan K.R.)  
Member (J)

sd

(V.P.Singh)  
Member (J)